

**LOK SABHA**

**BULLETIN-PART II**  
**(General Information relating to Parliamentary and other matters)**

**Nos. 625 - 658]**

**[Friday, August 02, 2024/ Sravana 11, 1946 (Saka)**

**No. 625**

**Table Office**

**Government Business for the remaining part of the 2<sup>nd</sup> Session of 18<sup>th</sup> Lok Sabha**

The Minister of State (Independent Charge) in the Ministry of Law and Justice and Minister of State in the Ministry of Parliamentary Affairs announced in the House that Government Business for the remaining part of the 2<sup>nd</sup> Session of 18<sup>th</sup> Lok Sabha would consist of:-

1. Discussion and voting on Demands for Grants for 2024-25 of the Ministry of Health and Family Welfare.
2. Discussion and voting on Demands for Grants for 2024-25 of the Ministry of Fisheries, Animal Husbandry and Dairying.
3. Discussion and voting on Demands for Grants for 2024-25 of the Ministry of Housing and Urban Affairs.
4. Guillotining of outstanding Demands for Grants in respect of Union Budget for 2024-25.
5. The Finance (No.2) Bill, 2024  
*(Consideration and passing)*
6. The Bharatiya Vayuyan Vidheyak, 2024  
*(Consideration and passing)*
7. The Disaster Management (Amendment) Bill, 2024  
*(Consideration and passing)*
8. The Readjustment of Representation of Scheduled Tribes in Assembly Constituencies of the State of Goa Bill, 2024, *after its introduction*  
*(Consideration and passing)*
9. The Oilfields (Regulation and Development) Amendment Bill, 2024, *after it is introduced, considered and passed by Rajya Sabha.*  
*(Consideration and passing)*

**Information/Documents to be furnished by Leaders of Legislature parties of Lok Sabha under the Anti-Defection Rules**

Rule 3(1) of the Members of Lok Sabha (Disqualification on ground of Defection) Rules, 1985 requires the leader of each legislature party in Lok Sabha consisting of more than one member to furnish within thirty days after the first sitting of the House, or where such legislature party is formed after the first sitting, within thirty days after its formation, or, in either case within such further period as the Speaker, Lok Sabha, may for sufficient cause allow, the following information to the Speaker :-

- (i) statement (in writing) containing the names of members of such legislature party together with other particulars regarding such members as in Form-I set out for the purpose in Rules [copies thereof are available in Parliamentary Notice Office (PNO)];
- (ii) The names and designations of the members of such party who have been authorized by it for communicating with the Speaker for the purposes of these rules;
- (iii) A copy of the rules and regulations (whether known as such or as constitution or by any other name) of the political party concerned; and
- (iv) Where such legislature party has any separate set of rules and regulations (whether known as such or as constitution or by any other name), also a copy of such rules and regulations.

Rule 3(4) of the said rules provides that whenever any change takes place in the information furnished by the leader of the legislature party, he is required to inform the Speaker accordingly in writing, within thirty days thereafter.

**Leaders of legislature parties in Lok Sabha who have not already furnished the requisite information are requested to furnish the same immediately.**

2. Rule 3(2) of the Members of Lok Sabha (Disqualification on ground of Defection) Rules, 1985 provides that if a legislature party consists of only one member, such member is also required to furnish the rules, regulations (whether known as such or as constitution or by any other name) of the political party concerned. Rule 3(3) of the said Rules provides that in the event of any increase of the strength of such a legislature party, the leader of the party is also required to furnish other information in Form-I as in case of legislature parties having strength of more than one member. Rule 3(4) further provides that any change in the information furnished earlier has to be intimated in writing to the Speaker.

**Members of legislature parties in Lok Sabha consisting of only one member who have not already furnished the requisite information are requested to furnish the same immediately.**

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**No. 627**

**Estate and Heritage Management Branch**

**Birth Anniversary of Shri G.S. Dhillon, Former Speaker, Lok Sabha**

On the occasion of the birth anniversary of **Shri G.S. Dhillon, former Speaker, Lok Sabha**, a function to pay floral tribute to him will be held at **1030 hours on Tuesday, the 06<sup>th</sup> August, 2024** in the **Central Hall, Samvidhan Sadan**. Dignitaries, Members of Parliament and invitees will pay floral tribute on the occasion.

Members are cordially invited to join.

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**No. 628**

**MS Branch**

**Aadhaar Camp**

An Aadhaar Camp for enrolment, updation and other related facilities will be set up for the facility of Members of Parliament from 05.08.2024 to 09.08.2024 from 1100 to 1700 hours (Lunch Break 1400 to 1430 hours) in Committee Room 'B', Ground Floor, Parliament House Annexe.

Members may like to avail the facility.

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**No. 629**

**General Store Branch**

**Opening of Souvenir Shop in North Utility Area, Parliament House**

Members are informed that a new Souvenir Shop has been made operational w.e.f 01.08.2024 in North Utility Area, near Entry/Exit Gate, Parliament House for sale of Souvenir Items and Parliamentary Publications. They are requested to visit the Shop

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No. 630

Members Reference Service (LARRDIS)

**Briefing Session for Members of Parliament**

A Briefing Session is being organised for Hon'ble Members of Parliament on 05 August, 2024 in 'Sangoshthi – 2', First Floor, Parliament House, as per the following schedule:

<b>Date</b>	<b>Time</b>	<b>Subject</b>
05 August, 2024 (Monday)	09:30 a.m. to 10:30 a.m.	The Bharatiya Vayuyan Vidheyak, 2024

The Briefing Session will also be available on webcast at <https://webcast.gov.in/parliament/>

Hon'ble Members are requested to kindly make it convenient to attend the Briefing Session.

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No. 631

Committee Branch-I

**Election of one Member of Lok Sabha to the Governing Council of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences (NEIGRIHMS), Shillong**

In pursuance of motion moved in and adopted by the House on 02 August, 2024 for election of one member of Lok Sabha to the Governing Council of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences (NEIGRIHMS), Shillong, the programme of election is notified as given below:-

No. of member to be elected	:	One
Last date for nomination	:	Tuesday, 6 August, 2024 (up to 1600 hours)
Last date for withdrawal	:	Thursday, 8 August, 2024 (up to 1600 hours)
Date, time and venue of election (if necessary)	:	Will be notified during next session

2. As per regulations 2(2)(a) and 3 of the regulations for holding of elections to the Government Bodies by means of single transferable vote, a member cannot propose her/his own nomination to a Government Body. The nomination of a member should be proposed by another member. A Member who desires to propose nomination of other member to the Government Body is requested to give notice of nomination in the prescribed "Nomination Paper". Similarly, a member who desires to withdraw her/his candidature from the election is also requested to give

notice of withdrawal under her/his signature by filling Para 1 of the prescribed “Withdrawal Form”. In case, a candidate who is willing to withdraw her/his candidature is not readily available or is not in a position to give the notice of withdrawal under one's signature, the Leader or Chief Whip of the Party to which the candidate belongs, may give notice of withdrawal on behalf of such candidate by filling Para 2 of the prescribed “Withdrawal Form”. The requisite forms in this regard are available in the Parliamentary Notice Office (PNO). Duly filled in forms of nomination or withdrawal, as the case may be, should be delivered in the PNO before the date and time notified in the election programme above. Nomination/withdrawal paper which is filled in incorrectly or incompletely or which does not contain the signature of the Member/Leader/Chief Whip giving notice thereof, as the case may be, or is received after the expiry of the prescribed date and time shall be treated as invalid.

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No. 632

Committee Branch-I

**Election of two Members of Lok Sabha to the Central Advisory Committee for the National Cadet Corps**

In pursuance of motion moved in and adopted by the House on 02 August, 2024 for election of two members of Lok Sabha to the Central Advisory Committee for the National Cadet Corps, the programme of election is notified as given below:-

No. of members to be elected	:	Two
Last date for nomination	:	Wednesday, 7 August, 2024 (up to 1600 hours)
Last date for withdrawal	:	Thursday, 8 August, 2024 (up to 1600 hours)
Date, time and venue of election (if necessary)	:	Will be notified during next session

2. As per regulations 2(2)(a) and 3 of the regulations for holding of elections to the Government Bodies by means of single transferable vote, a member cannot propose her/his own nomination to a Government Body. The nomination of a member should be proposed by another member. A Member who desires to propose nomination of other member to the Government Body is requested to give notice of nomination in the prescribed “Nomination Paper”. Similarly, a member who desires to withdraw her/his candidature from the election is also requested to give notice of withdrawal under her/his signature by filling Para 1 of the prescribed “Withdrawal Form”. In case, a candidate who is willing to withdraw her/his candidature is not readily available or is not in a position to give the notice of withdrawal under one's signature, the Leader or Chief Whip of the Party to which the candidate belongs, may give notice of withdrawal on behalf of such candidate by filling Para 2 of the prescribed “Withdrawal Form”. The requisite forms in this regard

are available in the Parliamentary Notice Office (PNO). Duly filled in forms of nomination or withdrawal, as the case may be, should be delivered in the PNO before the date and time notified in the election programme above. Nomination/withdrawal paper which is filled in incorrectly or incompletely or which does not contain the signature of the Member/Leader/Chief Whip giving notice thereof, as the case may be, or is received after the expiry of the prescribed date and time shall be treated as invalid.

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**No. 633**

**Committee Branch-I**

**Result of Election of Members of Lok Sabha  
to The Joint Committee on Offices of Profit**

In connection with the election of ten members of Lok Sabha to the Joint Committee on Offices of Profit (motion in respect of which was adopted by the House on 26 July, 2024), eleven nominations were received up to the date and time fixed for the purpose. Subsequently, one candidate withdrew his candidature from the election. The number of remaining candidates, thus, being equal to the number of members to be elected, the following members have been declared as duly elected to serve as members of the Joint Committee on Offices of Profit for the duration of the present Lok Sabha:-

1. Shri Benny Behanan
2. Shri Ajay Bhatt
3. Shri Arvind Dharmapuri
4. Prof. Varsha Eknath Gaikwad
5. Shri Chavda Vinod Lakhamshi
6. Shri Janardan Mishra
7. Shri Eatata Rajender
8. Shri Jagadish Shettar
9. Dr. Kalanidhi Veeraswamy
10. Shri Lalji Verma

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**No. 634**

**Committee Branch – I**

**Result of Election of Members of Lok Sabha to the  
Committee on Welfare of Other Backward Classes (2024-25)**

In connection with the election of twenty members to the Committee on Welfare of Other Backward Classes (motion in respect of which was adopted by the House on 01 July, 2024), 23 nominations were received up to the date and time fixed for the purpose. Subsequently, 03 candidates withdrew their candidature from the election. The number of remaining candidates, thus, being equal to the number of members to be elected, the following members have been declared as duly elected to serve as members of the Committee on Welfare of Other Backward

Classes for a period of one year from the date of the first sitting of the Committee:-

1. Shri Gurjeet Singh Aujla
2. Shri Manickam Tagore B.
3. Shri T. R. Baalu
4. Shri Vijay Baghel
5. Shri Kalyan Banerjee
6. Shri Ramvir Singh Bidhuri
7. Shri G. Lakshminarayana
8. Shri Bidyut Baran Mahato
9. Shri Jyotirmay Singh Mahato
10. Shri Rodmal Nagar
11. Shri Kota Srinivasa Poojary
12. Shri Ramashankar Rajbhar
13. Shri Lumba Ram
14. Dr. Gumma Thanuja Rani
15. Dr. Swami Sachidanand Hari Sakshi
16. Shri Ganesh Singh
17. Shri K. Sudhakaran
18. Smt. Dhanorkar Pratibha Suresh
19. Shri Ashok Kumar Yadav
20. Shri Giridhari Yadav

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No. 635

Committee Branch- I

### **Result of Election of Four Members of Lok Sabha to The Central Silk Board**

In connection with the election of four members of Lok Sabha to the Central Silk Board (motion in respect of which was adopted by the House on 30.07.2024), seven nominations were received upto the date and time fixed for the purpose. Subsequently, three candidates withdrew their candidature from the election. The number of candidates, thus, being equal to the number of members to be elected, the following members have been declared as duly elected to serve as members of the Central Silk Board, subject to the provisions of the Central Silk Board Act, 1948 and the Rules made thereunder:

- (i) Shri Selvam G
- (ii) Shri G. Lakshminarayana
- (iii) Shri Radhakrishna
- (iv) Dr. K. Sudhakar

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No. 636

PRIDE

**Orientation Programme For The Newly Elected Members Of The 18<sup>th</sup> Lok Sabha  
(9<sup>th</sup> – 10<sup>th</sup> August 2024)**

An Orientation Programme for the Newly Elected Members of 18<sup>th</sup> Lok Sabha is being organized by Parliamentary Research and Training Institute for Democracies (PRIDE) of the Lok Sabha Secretariat on 9<sup>th</sup> – 10<sup>th</sup> August 2024 as per the following schedule:

**1. Friday, 9<sup>th</sup> August 2024 (Day 1)**

- (i) 6.15 PM to 7.15 PM:      *“Inaugural Session”*
- (ii) 7.15 PM                      Session on “Legislative and Budgetary Process”

**2. Saturday, 10<sup>th</sup> August 2024 (Day 2)**

- (i) 11.15 AM                      Session on “Parliamentary Questions and Procedural Devices to Raise Matters in the House”
- (ii) 12.00 PM                     Session on “Digital Sansad: Online/Digital Facilities for Members of Parliament and Cyber Security & Support Services for Members of Parliament: Parliamentary Library; Audio Visual Services; E-Support and PRISM”
- (iii) 2.00 PM                     Session on “Members of Parliament Local Area Development Scheme (MPLADS)”
- (iv) 2.45 PM                     Session on “Committee System in Parliament”
- (v) 3.30 PM                     Session on “Parliamentary Privileges”
- (vi) 4.30 PM                     Session on “Facilities and Amenities for Members of Parliament; and Parliament Security and Related Information”
- (vii) 5.15 PM                    Session on “How to be an Effective Parliamentarian?”
- (viii) 6.15 PM                    *Valedictory Session*

The venue of the Programme is the Main Committee Room (MCR), Parliament House Annexe (PHA), Parliament Complex. Hon’ble Members are requested to kindly make it convenient to attend the Orientation Programme.

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No. 637

Parliament Museum and Archives

**Exhibition by Parliament Museum and Archives**

Parliament Museum and Archives has set-up an exhibition near the Main Committee Room in the Parliament House Annexe on the theme ‘Journey of Parliamentary Democracy’ showcasing, inter alia, group photographs of Members of Parliament from the first Lok Sabha onwards.



Members are requested to make it convenient to visit the exhibition.

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**No. 638**

**LAARDIS (PRISM)**

**Providing Round-the-Clock Research and Information Support to Members of Parliament**

Parliamentary Research and Information Support to Members (PRISM) has been providing Round-the-Clock Research and Information support to the Members of Parliament. Designated Officers are attending to the queries of Hon'ble Members and providing them the desired research input(s) at the earliest possible time. Hon'ble Members are requested to call at Mobile No. 9711623767 (Whatsapp) or mail at prism-lss@sansad.nic.in or lssprism@gmail.com to avail the facility.

Kind cooperation of Hon'ble Members is solicited.

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**No. 639**

**Press & Public Relations Wing**

**Media Briefing Room in North Utility Building of Parliament House**

Members are informed that a Media Briefing Room has been set up in Room no. 20 of the North Utility Building of Parliament House to facilitate the Members to give bytes/interviews to media.

2. Members may use the above facility as per their requirements.

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**No. 640**

**Parliament Security Service**

**Security Arrangements in Parliament Estate**

Members are requested to co-operate with the Security Staff on security duty in Parliament House Complex and show their Identity Cards on request.

To strengthen the security arrangements in Parliament House Complex, Door-frame Metal Detectors have been installed at various gates. Visitors accompanying Members of Parliament and former Members of Parliament are requested to pass through the Door-frame Metal Detector and may undergo physical search. The baggage, etc., being carried by them may also be scanned/ searched by the Security Staff.

Kind cooperation of Members is solicited.

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**No. 641**

**Parliament Security Service**

**Entry Regulations into the Central Hall, Samvidhan Sadan**

Entry in Central Hall, Samvidhan Sadan is regulated according to Rules and Directions issued by the Hon'ble Speaker from time to time. No person without a valid pass is allowed to gain entry even when accompanied by the Hon'ble Members of Parliament. This is in the interest of security in Parliament Estate.

Entry of Governors, Chief Ministers, Ministers of State Governments and Ex-MPs to the Central Hall, Samvidhan Sadan will remain open as in the past.

Kind cooperation of Hon'ble Members is solicited.

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**No. 642**

**Parliament Security Service**

**Restrictions on Admission into Lobby of the Lok Sabha during the Session**

The admission to Lobby is restricted to Hon'ble Members and the following categories of persons connected with official business or otherwise: -

- i. Persons holding passes valid for "LOBBY";and
  - ii. C.P.W.D. staff working in the Sansad Bhavan whose presence is functionally required in connection with the discharge of their official duties.
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**No. 643**

**Parliament Security Service**

**Carrying or Display of Fire Arms in Parliament Estate**

The carrying or display of arms and ammunition in any part of the Parliament Estate is strictly prohibited. Only security personnel specifically deployed in the Parliament House with authorization from Parliament Security are permitted to carry arms and ammunition.

Kind co-operation of Hon'ble Members is solicited.

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No. 644

Parliament Security Service

**Distribution of Literature, Pamphlets, Press Notes, Leaflets within the Precincts of the Parliament Estate**

As per established convention, no literature, questionnaire, pamphlets, Press Notes, leaflets or any matter printed or otherwise should be distributed without the prior permission of Hon'ble Speaker within the precincts of the House. Placards are prohibited inside the Parliament Estate.

Kind cooperation of Hon'ble Members is solicited.

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No. 645

Parliament Security Service

**Stoppage of Entry of Armed Escorts / P.S.O. coming to Parliament Estate**

Consequent to the decision taken by the General Purposes Committee of the Rajya Sabha and Meeting of Hon'ble Speaker with Leaders of Parties and Groups in Lok Sabha, "Armed Escorts/ P.S.O. (Personal Security Officer) of Hon'ble Ministers/Hon'ble Members of Parliament would not be permitted inside the Parliament House Estate." They may peel off from the vehicle at the respective Iron Gates itself.

Kind cooperation of the Hon'ble Members is solicited.

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No. 646

Parliament Security Service

**Speed Regulation of Vehicles entering Parliament Estate**

With the installation of modern security gadgets in Parliament Estate, it is essential to observe certain speed regulations for vehicular movements within the Estate. The speed of vehicles may be kept restricted to 10 Kms per hour till the vehicles cross the last barrier at the Iron Gates. Necessary warning signages have been prominently displayed at suitable locations.

Hon'ble Members of Parliament are requested to kindly give suitable instructions to their drivers for observance of speed regulations while driving inside the Estate.

Kind cooperation of Hon'ble Members is solicited.

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No. 647

Parliament Security Service

**Advisory for Pedestrians regarding movement through Iron Gate No.1**

Security Gadgets have been installed at Iron Gate No. 1 to regulate vehicular movements and to strengthen the security arrangements in the Parliament Estate. Pedestrians are, therefore, requested not to cross these Gadgets on foot.

Hon'ble Members of Parliament are requested to use Ferry Services at this gate for their movement from the Iron Gate to Building Gates of Parliament Estate & back and avoid movement on foot through this gate.

Kind cooperation of Hon'ble Members is solicited.

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No. 648

Parliament Security Service

**Physical Check of Cars / Vehicles and Briefcases**

For security reasons, Hon'ble Members are advised to check their cars and briefcases before coming to the Parliament Estate. In case of self-driven cars, Hon'ble Members are requested to check the dickey, seats, engine etc. before proceeding to the Parliament House Complex.

Hon'ble Members who desire to use bicycle as transport may gain access through Iron Gates and are requested to park bicycle at earmarked place in Self-driven Vehicle Parking at Red Cross Road/Raisina Road and lock the bicycle properly. The bicycles used by Hon'ble Members will be treated as self-driven vehicles.

Kind cooperation of Hon'ble Members is solicited.

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No. 649

Parliament Security Service

**Switching Off the Mobile Phones and Alarm Bell inside Lok Sabha Chamber**

In order to ensure smooth and unhindered proceedings of Lok Sabha and as a mark of respect to the Chair, Hon'ble Members are requested to switch off their mobiles and deactivate alarm bells before entering into the Lok Sabha Chamber.

Kind cooperation of Hon'ble Members is solicited.

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### Regulation of Vehicular Entry/Alighting/Parking Arrangement in Parliament Estate

All types of vehicles viz. Private cars of members, Taxis / Auto-rickshaws / Two-wheelers and other types of vehicles etc. without valid Parking Labels issued by Lok Sabha Secretariat will not be allowed entry inside the Parliament House precincts.

Members are informed that reception lounges have been established between Gates TKR-I & TKR-II and at IG-7 along with provision for ferry service to facilitate transportation to Parliament House, Samvidhan Sadan etc. Members using chauffeur driven cars are requested to alight at the newly constructed lounges at the locations referred to above and use battery operated cars for their movements to Parliament House / Samvidhan Sadan and back. This eco-friendly initiative will also contribute towards reducing congestion near Makar Dwar and its vicinity. Details about traffic movement plan and parking is given below:-

- (i) **Self-driven Vehicles Parking for MPs:** Outside South Utility at Raisina Road and North Utility of Sansad Bhavan at Red Cross Road respectively. Members can enter Parliament Estate through Reception Office from these parkings.
- (ii) **Chauffeur-driven Vehicles Parking for MPs:** Behind Rail Bhawan near Vijay Chowk outside and behind Parliament House Annexe at Gurudwara Rakabganj Road outside.
- (iii) Iron Gate-I and Talkatora Road I & II: Entry/ Exit of authorized labeled vehicles of Hon'ble Members as per practice in vogue.
- (iv) **Facility of Transit Lounge at Iron Gate No.7 (Vijay Chowk Side):** Alighting point of members outside the gate. Members can avail the facility of ferry car/e-vehicle/golf cart upto Makar Dwar of Sansad Bhavan or other buildings in PH Complex. For departure also, these vehicles will be available in front of Makar Dwar or Building Gate No.1 up to Transit Lounge.
- (v) **Facility of Transit Lounge at Talkatora Road:** Alighting point of members. Members can avail the facility of ferry car/e-vehicle/ golf cart upto Sansad Bhavan, Samvidhan Sadan and Parliament Library Building. For departure these vehicles will be available in front of Makar Dwar or Building Gate No.1 at Parliament House Complex upto Transit Lounge.

Kind cooperation of Hon'ble Members is solicited.

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No. 651

Parliament Security Service

**Issue of PA/PS Passes**

Entry Pass for only one PA/PS for entry into Parliament Estate, valid for Session/ Inter Session period, is issued on an application made by the Member on a prescribed format available in Centralised Pass Issue Cell, North Utility Block at Red Cross Road. On every fresh appointment of the PA/ PS, Hon'ble MP's signature is mandatory in the register kept in CPIC.

The following supporting documents i.e. duly filled in prescribed form along with Character Verification Form, Undertaking by Hon'ble MP, two self-attested copies of Aadhaar {in case the applicant bears two addresses (Permanent & Correspondence), supporting documents for both the addresses, old PA Pass (in case of renewal/ change of PA) and one Passport size photograph are required. Entry Pass will be issued to PA/PSs only after verification of documents.

Hon'ble Members are requested to direct their drivers and PA/PSs to comply with security and traffic regulations. The drivers may also be directed to strictly adhere to designated circulation routes and park their vehicles at the specified parking areas.

Kind co-operation of Hon'ble Members is solicited.

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No. 652

Parliament Security Service

**Access Control of Vehicles**

Modern Security Gadgets are installed in the vicinity of Iron Gates within the Parliament House Estate. These security gadgets, equipped with safety features, are designed to allow access to LMV-NT vehicles viz. Motor Cars, Jeeps, SUVs only. As an additional security feature, Radio Frequency Tags have been issued to all authorized vehicles and accordingly, access control of vehicles is regulated through RF Readers installed at the locations. To ensure safety and security of Members of Parliament, vehicles other than those in LMV-NT category viz. Motor Cars, Jeeps, SUVs (carrying authorized Car Parking Label and Radio Frequency Tag), will not be permitted to enter through Iron Gates of Parliament House Estate.

Kind co-operation of Members is solicited.

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No. 653

Parliament Security Service

**Functioning of Reception Office and Centralised Pass Issue Cell  
in Sansad Bhavan**

Hon'ble Members are informed that the Reception office and Centralised Pass Issue Cell

(CPIC) Counters will remain functional at North Utility Block at Red Cross Road and South Utility Block of the Sansad Bhavan at Raisina Road (Opposite Rail Bhavan). The Reception Office and CPIC can be approached through roundabout at Rail Bhavan Red Cross Road & Raisina Road. This is in addition to the already existing arrangements in Parliament House Complex.

Kind co-operation of Hon'ble Members is solicited.

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No. 654

Parliament Security Service

### Guidelines for Operation of Security Gadgets in Parliament Estate

1. Modern Security Gadgets have been installed in the Parliament House Complex to restrict unauthorized entry.
2. A distance of at least five feet between two vehicles may be maintained while crossing the Boom Barrier as the system allows clearance of only one vehicle at a time. In case any vehicle accidentally hits the Boom Barrier, the driver must **STOP** the vehicle immediately.
3. Kindly adhere to the speed limits displayed at appropriate locations while entering through security gadgets. Members are requested to brief their drivers accordingly.
4. Occupants of vehicles are to be identified at the second Boom Barrier. Members are accordingly requested to stop for checking at Boom Barrier-II.
5. It may be ensured that the speed of the vehicle does not exceed 10 kmph till the vehicle crosses the last gadget at the Iron Gates. The gadgets are designed in such a manner that they may get activated immediately in an emergency. In case the speed of vehicles exceeds the speed limit of 10 kmph, it may be difficult for the person driving the vehicle to bring the vehicle to a safe halt. **Impact against the Tyre Killers and Road Blockers can cause serious damage to the vehicle and injuries to the occupants.**
6. Security Power Fence (SPF) has been installed in the entire perimeter of PH Complex. The power fence will give a deterrent shock (as per internationally permissible standards) to any person coming in contact with the fence. Kindly avoid coming close to the power fence.
7. In case Bollards are being lowered for giving passage to bigger vehicles, the vehicles, which are following such big vehicles, should wait till the Bollards are fully raised and clearance given by the security official at the spot.
8. Pedestrians are requested not to walk over the security gadgets which are installed on road. It may cause grievous hurt in case of sudden activation.
9. Walking on foot behind a vehicle crossing a Boom Barrier is dangerous. The Boom will suddenly hit the person, once the vehicle cross the Boom Barrier. Use only pedestrian path

near Boom Barrier.

10. Hon'ble Members are requested to keep Alarm / Reminder Tones of their mobile phones in OFF mode to maintain the decorum in the House and as a consideration to fellow members.

Kind co-operation of Hon'ble Members is solicited.

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No. 655

Parliament Security Service

### Entry Regulations in the Sansad Bhavan

The entry regulations in the Sansad Bhavan will be as under:

<b>MAKAR DWAR</b> (Opposite Building Gate No. 1 Samvidhan Sadan)	:	<b>Hon'ble Members of Parliament</b>
<b>GAJ DWAR</b> (Towards Iron Gate No. 2)	:	<b>Ceremonial Gate/VVIP Gate</b>
<b>HANS DWAR</b> (Near North Utility Block adjacent to Red Cross Road)	:	<b>Hon'ble Speaker/Ministers/MPs</b>
<b>GARUD DWAR</b> (Towards round about Rail)	:	<b>Officials,Media,Visitors coming to Lok Sabha Galleries and Material gate</b>
<b>SHARDUL DWAR</b> (Near South Utility Block adjacent to Raisina Road)	:	<b>Hon'ble Ministers/MPs/Officials/Media and Visitors coming to Rajya Sabha Galleries</b>
<b>ASHVA DWAR</b> (Towards Iron Gate No. 1)	:	<b>Hon'ble Chairman/ Deputy Chairman, Rajya Sabha</b>

Entry in the Sansad Bhavan is regulated according to Rules and Directions issued by the Hon'ble Speaker from time to time. No person without a valid pass is allowed to gain entry even accompanied by Hon'ble Members of Parliament. This is an essential requirement in the interest of the security of Hon'ble Members of Parliament and PH Estate.

Kind cooperation of Hon'ble Members is solicited.

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No. 656

Parliament Security Service

**Show Round of Visitors to Parliament House during Inter-Session Period**

The Show Rounds of Parliament House to the visitors will be arranged as usual on all working days during *Inter-Session* period between 1030 hrs. and 1730 hrs. except during weekend, Gazetted Holidays and 05 working days prior to the commencement of the Session due to administrative and security concerns. During inter-session period Group Show round are restricted to maximum 50 persons in one requisition and request for the same should reach 3 working days prior to the visit for verification of antecedents. Show round will not be conducted if the verification is not received or received with adverse remarks. Show rounds are restricted 05 days before the commencement of the Session till the adjournment *sine die* of the Session.

Kind co-operation of Members is solicited.

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No. 657

Parliament Security Service

**Issue of Visitors' Gallery Passes during Session Period**

Hon'ble Members are informed that total five (5) visitors' passes per member per day will be issued and only 02 visitors in a single time slot will be accommodated due to limited seating arrangements in the public gallery during the proceedings of Lok Sabha.

1. Members are requested to provide correct addresses, contact numbers, copies of the Aadhar card of the guests/visitors with the application form for issuing of public gallery passes.
2. Members of Parliament are requested to send the request of sponsored visitors/ guests at least three (3) working days before their scheduled visit for verification.
3. Passes are issued on first cum first served basis as the seating capacity in the visitor gallery is limited.
4. Group passes and same day passes for the Visitors' Galleries are discontinued due to security reasons.
5. Gallery Passes will be issued subject to the completion of verification of character and antecedents through local police/state police. Passes will not be issued in the absence of verification or in case of an adverse remark. All visitors will be subjected to thorough security checks as per norms.
6. Members may avail of the online mode of application for issue of Gallery Passes by accessing <https://darshan.sansad.in> and login through members login credentials followed by steps mentioned therein. In case of any difficulty in accessing the portal, Members may kindly contact (i) Shri Divyansh Sharma: 9560 924 942 and (ii) Shri Dheeraj Chamyal: 9717 494 836.
7. Members may also avail offline mode of application by downloading Public Gallery (Visitors Card) applicant form from <https://sansad.in/ls/download>. Gallery passes forms are also available at CPIC, North Utility Block at Red Cross Road and South Utility Block at Raisina Raod. **However, the visitors are allowed entry from South Utility Reception only.**

**STEPS INVOLVED IN ONLINE APPLICATION AND ACCESS OF VISITOR'S PROTOCOL IN THE VISITORS' MANAGEMENT SYSTEM**

**1. QR Code Approval:**

Upon approval of Lok Sabha/ Rajya Sabha Visitors' Gallery visit, the visitor will receive a QR code on his/her mobile phone, as entered in the online application form.

**2. Visit Day Protocol:**

On the day of scheduled visit, the visitor will present the QR code (hard copy to be arranged by visitor) at the respective Lok Sabha / Rajya Sabha counter at the South Utility Reception along with original Aadhar card for spot verification.

**3. Verification and Smart Visitors' Gallery Card Issuance:**

After verification of credentials by the Reception Officer, the Issuing Authority at the Reception Counter will take a biometric impression & photograph of the visitor and issue a Smart Visitors' Gallery Card to the visitor.

**4. Access to Visitors' Gallery with Smart Card:**

To access the Lok Sabha/Rajya Sabha Visitors' Gallery, the visitor will be required to tap the Smart Visitors' Gallery Card and submit their Biometric impression simultaneously at each Flap Barrier along the designated route.

**5. Smart Visitors' Gallery Card Deposit during Exit :**

Upon completion of the visit, the visitor will proceed to the exit gate at the South Utility Block and tap the Smart Visitors' Gallery Card at the exit point Flap Barrier to gain exit. The Smart Visitors' Gallery Card must be compulsorily handed over to the Security Officer deployed at the Exit Gate.

**6. Non-deposition of Smart Visitors' Gallery Card :**

Failure to hand over the Smart Visitors' Gallery Card upon completion of the visit may lead to permanent debarment of the visitor from entering the Parliament House precincts.

Kind co-operation of the Hon'ble members is solicited.

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No. 658

TABLE OFFICE

**Statutory Orders laid on the Table of Lok Sabha**

The following Statutory Rules and Orders made under the delegated powers of legislation, which were laid on the Table of Lok Sabha during the current week, are subject to modification: -

Sl. No.	Number assigned to order/Date of Publication	Brief Subject or description	Date on which laid on the Table	Period for which to lie on the Table	Period upto which motion for modification can be made	Remarks
1	2	3	4	5	6	7
1.	<u>G.S.R.396(E)</u> 12.07.2024	Seeking to amend notification No. 1/2017 – Central Tax (Rate) dated 28.06.2017 in respect of supply of goods as recommended by the GST Council in its 53rd meeting held on 22.06.2024.	29.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
2.	<u>G.S.R.399(E)</u> 12.07.2024	Seeking to amend notification No. 2/2017 – Central Tax (Rate) dated 28.06.2017 in respect of supply of goods as recommended by the GST Council in its 53rd meeting held on 22.06.2024.	-do-	-do-	-do-	-do-

\*The period will not be completed during the current session.

3.	<u>G.S.R.388(E)</u> 12.07.2024	Seeking to amend notification No. 12/2017 – Central Tax (Rate) dated 28.06.2017 in respect of supply of services as recommended by the GST Council in its 53rd meeting held on 22.06.2024.	29.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
4.	<u>G.S.R.376(E)</u> 10.07.2024	The Central Goods and Services Tax (Amendment) Rules, 2024.	-do-	-do-	-do-	-do-
5.	<u>G.S.R.377(E)</u> 10.07.2024	Rescinding the Notification No. G.S.R.903(E) dated 26 <sup>th</sup> December, 2022.	-do-	-do-	-do-	-do-
6.	<u>G.S.R.378(E)</u> 10.07.2024	Exempting the registered person whose aggregate turnover in the financial year 2023-24 is up to two crore rupees, from filing annual return for the said financial year.	-do-	-do-	-do-	-do-
7.	<u>G.S.R.379(E)</u> 10.07.2024	Making certain amendments in the Notification No. G.S.R.900(E) dated the 20 <sup>th</sup> September, 2018.	-do-	-do-	-do-	-do-
8.	<u>G.S.R.397(E)</u> 12.07.2024	Seeking to amend Notification No. 1/2017 – Integrated Tax (Rate) dated 28.06.2017 in respect of supply of goods as recommended by the GST Council in its 53rd meeting held on 22.06.2024.	-do-	-do-	-do-	-do-
9.	<u>G.S.R.400(E)</u> 12.07.2024	Seeking to amend Notification No. 2/2017 – Integrated Tax (Rate) dated 28.06.2017 in respect of supply of goods as recommended by the GST Council in its 53rd meeting held on 22.06.2024.	-do-	-do-	-do-	-do-
10.	<u>G.S.R.389(E)</u> 12.07.24	Seeking to amend Notification No. 9/2017 – Integrated Tax (Rate) dated 28.06.2017 in respect of supply of goods as recommended by the GST Council in its 53rd meeting held on 22.06.2024.	-do-	-do-	-do-	-do-

\*The period will not be completed during the current session.

11.	<u>G.S.R.380(E)</u> 10.07.2024	Making certain amendments in the Notification No. G.S.R.901(E) dated the 20 <sup>th</sup> September, 2018.	29.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
12.	<u>G.S.R.398(E)</u> 12.07.2024	Seeking to amend Notification No. 1/2017 – Union Territory Tax (Rate), dated 28.06.2017 in respect of supply of goods as recommended by the GST Council in its 53rd meeting held on 22.06.2024.	-do-	-do-	-do-	-do-
13.	<u>G.S.R.401(E)</u> 12.07.2024	Seeking to amend Notification No. 2/2017 – Union Territory Tax (Rate), dated 28.06.2017 in respect of supply of goods as recommended by the GST Council in its 53rd meeting held on 22.06.2024.	-do-	-do-	-do-	-do-
14.	<u>G.S.R.390(E)</u> 12.07.2024	Seeking to amend Notification No. 12/2017 – Union Territory Tax (Rate), dated 28.06.2017 in respect of supply of services as recommended by the GST Council in its 53rd meeting held on 22.06.2024.	-do-	-do-	-do-	-do-
15.	<u>G.S.R.394(E)</u> 12.07.2024	Seeking to provide exemption from Compensation Cess leviable on imports by SEZ unit or developer for authorized operations as recommended by the GST Council in its 53rd meeting held on 22.06.2024.	-do-	-do-	-do-	-do-
16.	<u>G.S.R.395 (E)</u> 12.07.2024	Seeking to amend Notification No. 50/2017-Customs to give effect to the recommended by the GST Council in its 53rd meeting held on 22.06.2024.	-do-	-do-	-do-	-do-
17.	<u>G.S.R.426(E)</u> 19.07.2024	Making certain amendments in the Notification No. G.S.R.261(E) dated the 1 <sup>st</sup> April, 2023.	-do-	-do-	-do-	-do-
*The period will not be completed during the current session.						

18.	<u>G.S.R.234(E)</u> 28.03.2024	Seeking to notify amendment of Appellate Authority for Advance Ruling after merger of Union Territory of Daman and Diu and Union Territory of Dadra & Nagar Haveli.	29.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
19.	<u>G.S.R.381(E)</u> 10.07.2024	Making certain amendments in the Notification No. G.S.R.940(E) dated the 28th September, 2018.	-do-	-do-	-do-	-do-
20.	<u>Notification No. SEBI/LAD-NRO/GN/2024/167.</u> 8.03.2024	The Securities and Exchange Board of India (Index Providers) Regulations, 2024.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-III, Section 4.
21.	<u>Notification No. SEBI/LAD-NRO/GN/2024/187.</u> 28.06.2024	The Securities and Exchange Board of India (Prohibition of Fraudulent and Unfair Trade Practices relating to Securities Market) (Amendment) Regulations, 2024	-do-	-do-	-do-	-do-
22.	<u>Notification No. SEBI/LAD-NRO/GN/2024/186.</u> 28.06.2024	The Securities and Exchange Board of India (Stock Brokers) (Amendment) Regulations, 2024.	-do-	-do-	-do-	-do-
23.	<u>Notification No. SEBI/LAD-NRO/GN/2024/184.</u> 25.06.2024	The Securities and Exchange Board of India (Prohibition of Insider Trading) (Second Amendment) Regulations, 2024.	-do-	-do-	-do-	-do-
24.	<u>Notification No. SEBI/LAD-NRO/GN/2024/181</u> 17.05.2024	The Securities and Exchange Board of India (Prohibition of Insider Trading) (Amendment) Regulations, 2024.	-do-	-do-	-do-	-do-
25.	<u>Notification No. SEBI/LAD-NRO/GN/2024/180</u> 17.05.2024	The Securities and Exchange Board of India (Buy-Back of Securities) (Amendment) Regulations, 2024.	-do-	-do-	-do-	-do-
26.	<u>Notification No. SEBI/LAD-NRO/GN/2024/179</u> 17.05.2024	The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Amendment) Regulations, 2024.	-do-	-do-	-do-	-do-

\*The period will not be completed during the current session.

27.	<u>Notification No. SEBI/LAD-NRO/GN/2024/176</u> 10.05.2024	Notifying that at least one key personnel, amongst the associated persons functioning in the key investment team of the Manager of an Alternative Investment Fund, shall obtain certification from the National Institute of Securities Market by passing the NISM Series-XIX-C: Alternative Investment Fund Managers Certification Examination as mentioned in the communiqué No. NISM/Certification/ Series-XIX-C: Alternative Investment Fund Managers/2024/01 dated January 10, 2024 issued by the National Institute of Securities Market.	29.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-III, Section 4.
28.	<u>Notification No. SEBI/LAD-NRO/GN/2024/170</u> 26.04.2024	The Securities and Exchange Board of India (Research Analysts) (Amendment) Regulations, 2024.	-do-	-do-	-do-	-do-
29.	<u>Notification No. SEBI/LAD-NRO/GN/2024/169</u> 26.04.2024	The Securities and Exchange Board of India (Investment Advisers) (Amendment) Regulations, 2024.	-do-	-do-	-do-	-do-
30.	<u>Notification No. SEBI/LAD-NRO/GN/2024/185</u> 26.06.2024	The Securities and Exchange Board of India (Foreign Portfolio Investors) (Second Amendment) Regulations, 2024.	-do-	-do-	-do-	-do-
31.	<u>Notification No. SEBI/LAD-NRO/GN/2024/174</u> 10.05.2024	The Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) (Second Amendment) Regulations, 2024.	-do-	-do-	-do-	-do-
32.	<u>Notification No. SEBI/LAD-NRO/GN/2024/171</u> 26.04.2024	The Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) (Amendment) Regulations, 2024.	-do-	-do-	-do-	-do-
33.	<u>Notification No. SEBI/LAD-NRO/GN/2024/173</u> 1.05.2024	The Securities and Exchange Board of India (Depositories and Participants) (Amendment) Regulations, 2024.	-do-	-do-	-do-	-do-
34.	<u>S.O.1003(E)</u> 1.03.2024	Making certain amendments in the Notification No. S.O.3743(E) dated 18 <sup>th</sup> October, 2019.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).

\*The period will not be completed during the current session.

35.	<u>S.O.2470(E)</u> 26.06.2024	In suppression of the notifications of the Government of India in the Ministry of Finance (Department of Economic Affairs) number No. S.O.1002(E) dated 1 <sup>st</sup> March, 2024 and S.O.3068(E) dated 27 <sup>th</sup> September, 2016, except as respects things done or omitted to be done before such supersession, the Central Government in consultation with the Securities and Exchange Board of India established under section 3 of the Securities and Exchange Board of India Act, 1992, hereby notifies the goods specified, therein, in the Schedule for the purposes of clause (bc) of section 2 of the Securities Contracts (Regulation) Act, 1956.	29.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
36.	<u>Notification No. HO:HROPS:116:1540(E)</u> 11.07.2024	The Bank of Baroda (Employees') Pension (Amendment) Regulations, 2024.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-III, Section 4.
37.	<u>Notification No. F.No.HRM/BM/Pension/ 2024-25/31-(E)</u> 5.07.2024	The Bank of Maharashtra (Employees') Pension (Amendment) Regulations, 2024.	-do-	-do-	-do-	-do-
38.	<u>Notification No. HRW IRS 228A:PS:1065:2024(E)</u> 10.07.2024	The Canara Bank (Employees') Pension (Amendment) Regulations, 2024.	-do-	-do-	-do-	-do-
39.	<u>Notification No. 290(E)</u> 28.06.2024	The Central Bank of India (Employees') Pension (Amendment) Regulations, 2024.	-do-	-do-	-do-	-do-
40.	<u>Notification No. F.No. PSB/PEN/AMEND/1/2024(E)</u> 9.07.2024	The Punjab and Sind Bank (Employees') Pension (Amendment) Regulations, 2024	-do-	-do-	-do-	-do-
41.	<u>Notification No. HO: Pension/Misc/2024(E)</u> 28.06.2024	The Punjab National Bank (Employees') Pension (Amendment) Regulations, 2024.	-do-	-do-	-do-	-do-
42.	<u>Notification No. F.No. HOPSD/Pension/2024-25/50-(E)</u> 2.07.2024	The UCO Bank (Employees') Pension (Amendment) Regulations, 2024.	-do-	-do-	-do-	-do-

\*The period will not be completed during the current session.



43.	<u>G.S.R.372(E)</u> 8.07.2024	The Pension Fund Regulatory and Development Authority (Salary and Allowances Payable to, and Other Terms and Conditions of Service of, Chairperson and Whole-time Members) Amendment Rules, 2024.	29.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
44.	<u>G.S.R.406(E)</u> 15.07.2024	Seeking to amend Notification No. 18/2022-Central Excise, dated the 19 <sup>th</sup> July, 2022 to increase the Special Additional Excise Duty on production of Petroleum Crude from Rs.6000/MT to Rs.7000/MT, under sub-section (2) of Section 38 of the Central Excise Act, 1944.	-do-	-do-	-do-	-do-
45.	<u>G.S.R.387(E)</u> 12.07.2024	Seeking to amend Notification No. 14/2020-Customs (ADD), dated 9 <sup>th</sup> June, 2020, in order to change the name of the producer namely "Shell Eastern Petroleum (Pte) Ltd" to "Shell Singapore Pte. Ltd.", in pursuance of DGTR recommendation, issued under sub-section (7) of Section 9A of the Customs Tariff Act, 1975.	-do-	-do-	-do-	-do-
46.	<u>G.S.R.402(E)</u> 12.07.2024	Seeking to provide exemption from Compensation Cess on supplies under heading 2202 by Unit Run Canteens to authorized customers as recommended by the GST Council in its 53rd meeting held on 22.06.2024 under Section 13 of the Goods and Services Tax (Compensation to States) Act, 2017.	-do-	-do-	-do-	-do-
47.	<u>G.S.R.807(E)</u> 30.10.2023	The Plastic Waste Management (Amendment) Rules, 2024.	-do-	-do-	-do-	-do-
48.	<u>G.S.R.201(E)</u> 14.03.2024	The Plastic Waste Management (Amendment) Rules, 2024.	-do-	-do-	-do-	-do-

\*The period will not be completed during the current session.

49.	<u>S.O.2215(E)</u> 7.06.2024	Making certain amendments in Notification No. S.O.1533(E) dated the 14 <sup>th</sup> September, 2006, issued under Section 3 of the Environment (Protection) Act, 1986.	29.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
50.	<u>G.S.R.895(E)</u> 15.12.2023	The Environment (Protection) Sixth Amendment Rules, 2023.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
51.	<u>S.O.2409(E)</u> 21.06.2024	Making certain amendments in the Notification No. S.O.2340(E) dated 21 <sup>st</sup> June, 2024.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
52.	<u>G.S.R.75(E)</u> 30.01.2024	The Environment (Protection) Amendment Rules, 2024.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
53.	<u>G.S.R.324(E)</u> 14.06.2024	The Ministry of Education, Auroville Foundation, Deputy Secretary, Recruitment Rules, 2024.	-do-	-do-	-do-	-do-
54.	<u>G.S.R.413(E)</u> 16.07.2024	The Nidhi (Amendment) Rules, 2024.	-do-	-do-	-do-	-do-
55.	<u>G.S.R.107(E)</u> 14.02.2024	The Companies (Registration Offices and Fees) Amendment Rules, 2024.	-do-	-do-	-do-	-do-
56.	<u>G.S.R.403(E)</u> 15.07.2024	The Companies (Management and Administration) Amendment Rules, 2024.	-do-	-do-	-do-	-do-
57.	<u>G.S.R.404(E)</u> 15.07.2024	The Companies (Significant Beneficial Owners) Amendment Rules, 2024.	-do-	-do-	-do-	-do-
58.	<u>G.S.R.411(E)</u> 16.07.2024	The Companies (Incorporation) Amendment Rules, 2024.	-do-	-do-	-do-	-do-
59.	<u>G.S.R.412(E)</u> 16.07.2024	The Companies (Appointment and Qualification of Directors) (Amendment) Rules, 2024.	-do-	-do-	-do-	-do-

\*The period will not be completed during the current session.

60.	<u>Notification No. IBBI/2023-24/GN/REG107.</u> 31.01.2024	The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) (Amendment) Regulations, 2024.	29.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-III, Section 4.
61.	<u>Notification No. IBBI/2023-24/GN/REG108.</u> 31.01.2024	The Insolvency and Bankruptcy Board of India (Bankruptcy Process for Personal Guarantors to Corporate Debtors) (Amendment) Regulations, 2024.	-do-	-do-	-do-	-do-
62.	<u>Notification No. IBBI/2023-24/GN/REG109.</u> 31.01.2024	The Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) (Amendment) Regulations, 2024.	-do-	-do-	-do-	-do-
63.	<u>Notification No. IBBI/2023-24/GN/REG110.</u> 31.01.2024	The Insolvency and Bankruptcy Board of India (Insolvency Professionals) (Amendment) Regulations, 2024.	-do-	-do-	-do-	-do-
64.	<u>Notification No. IBBI/2023-24/GN/REG111.</u> 31.01.2024	The Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) (Amendment) Regulations, 2024.	-do-	-do-	-do-	-do-
65.	<u>Notification No. IBBI/2023-24/GN/REG112</u> 12.02.2024	The Insolvency and Bankruptcy Board of India (Liquidation Process) (Amendment) Regulations, 2024.	-do-	-do-	-do-	-do-
66.	<u>Notification No. IBBI/2023-24/GN/REG113</u> 15.02.2024	The Insolvency and Bankruptcy Board of India (Insolvency Resolutions Process for Corporate Persons) (Amendment) Regulations, 2024.	-do-	-do-	-do-	-do-
67.	<u>S.O.1130(E)</u> 7.03.2024	Enhancing, on the basis of the wholesale price index and exchange rate of rupee, the value of assets and the value of turnover, by One hundred and fifty percent for the purposes of section 5 of the Competition Act, 2002, from the date of publication of this notification in the Official Gazette.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).

\*The period will not be completed during the current session.

68.	<u>S.O.1131(E)</u> 7.03.2024	Exempting the enterprises, as mentioned therein, from the provisions of Section 5 of the said Act for a period of two years from the date of publication of this notification in the Official Gazette as well as notifying the value of assets where a portion of an enterprise or division or business is being acquired, taken control of, merged or amalgamated with another enterprise.	29.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
69.	<u>Notification No. L-3(4)/Reg-L.P./2023-24</u> 20.02.2024	The Competition Commission of India (Lesser Penalty) Regulations, 2024.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-III, Section 4.
70.	<u>Notification No. CCI/Reg-C.R./2024</u> 6.03.2024	The Competition Commission of India (Commitment) Regulations, 2024.	-do-	-do-	-do-	-do-
71.	<u>Notification No. CCI/Reg-S.R./2024</u> 6.03.2024	The Competition Commission of India (Settlement) Regulations, 2024.	-do-	-do-	-do-	-do-
72.	<u>Notification No. B-64(3)-14011/1/2024-ATD-II</u> 6.03.2024	The Competition Commission of India (Determination of Monetary Penalty) Guidelines, 2024.	-do-	-do-	-do-	-do-
73.	<u>Notification No. B-14011/2/2024-ATD-II</u> 6.03.2024	The Competition Commission of India (Determination of Turnover or Income) Regulations, 2024.	-do-	-do-	-do-	-do-
74.	<u>Notification No. L-3(2)/Regl.-Gen. (Amdt.)/ 2024/ CCI</u> 10.05.2024	The Competition Commission of India (General) Amendment Regulations, 2024.	-do-	-do-	-do-	-do-
75.	<u>G.S.R.338(E)</u> 20.06.2024	The Special Economic Zones (Fourth Amendment) Rules, 2024.	30.07.2024	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
76.	<u>G.S.R.314(E)</u> 6.06.2024	The Special Economic Zones (Third Amendment) Rules, 2024.	-do-	-do-	-do-	-do-
77.	<u>G.S.R.105(E)</u> 12.02.2024	The Special Economic Zones (Amendment) Rules, 2024.	-do-	-do-	-do-	-do-
78.	<u>G.S.R.194(E)</u> 14.03.2024	The Special Economic Zones (Second Amendment) Rules, 2024.	-do-	-do-	-do-	-do-

\*The period will not be completed during the current session.

79.	<u>Notification No. Senate – 12/12/2023</u> 21.06.2024	The National Institute of Design Madhya Pradesh Ordinance, 2023.	30.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-III, Section 4.
80.	<u>S.O.331(E)</u> 23.01.2024	Notifying the Amendment in import policy condition of Glufosinate Technical covered under HS Code 38089390 of Chapter 38 of Schedule –I (Import Policy) of ITC (HS) 2022.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
81.	<u>S.O.632(E)</u> 12.02.2024	Notifying the addition of Mundra Port and ICD Garhi Harsaru for import of new Vehicles.	-do-	-do-	-do-	-do-
82.	<u>S.O.649(E)</u> 13.02.2024	Notifying ‘Indian Trade Classification (Harmonised System) of Export Items, 2023’ [‘Chapter 01-39 of Schedule 2, Export Policy of ITC (HS), 2023].	-do-	-do-	-do-	-do-
83.	<u>S.O.846(E)</u> 23.02.2024	Notifying the extension in Import Period for Yellow Peas under ITC (HS) Code 07131010 of Chapter 07 of ITC (HS), 2022, Schedule –I (Import Policy).	-do-	-do-	-do-	-do-
84.	<u>S.O.969(E)</u> 29.02.2024	Notifying the Amendment in Para 2.39 of the Foreign Trade Policy, 2023.	-do-	-do-	-do-	-do-
85.	<u>S.O.994(E)</u> 1.03.2024	Notifying the Export of Onions (under HS code 0703 10 19) to Bangladesh.	-do-	-do-	-do-	-do-
86.	<u>S.O.1001(E)</u> 1.03.2024	Notifying the Export of food commodities, mentioned therein, through National Cooperative Exports Limited (NCEL).	-do-	-do-	-do-	-do-
87.	<u>S.O.1113(E)</u> 6.03.2024	Notifying the Export of Onions (under HS code 0703 10 19) to UAE.	-do-	-do-	-do-	-do-
88.	<u>S.O.1118(E)</u> 6.03.2024	Notifying the Amendment in import policy condition for Duck Meat Chapter 2 of ITC (HS) 2022, Schedule-I (Import Policy).	-do-	-do-	-do-	-do-

\*The period will not be completed during the current session.

89.	<u>S.O.1115(E)</u> 6.03.2024	Notifying the Export of Onions (under HS code 0703 10 19) to Bhutan, Bahrain and Mauritius.	30.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
90.	<u>S.O.1129(E)</u> 7.03.2024	Notifying the Amendment in Import Policy condition for Raw Pet Coke and Calcined Pet Coke under Chapter 27 of Schedule-I (Import Policy) of ITC (HS) 2022.	-do-	-do-	-do-	-do-
91.	<u>S.O.1162(E)</u> 7.03.2024	Notifying enabling provisions for import of inputs that are subjected to mandatory Quality Control Orders (QCOs) by Advance Authorisation holders and EOU.	-do-	-do-	-do-	-do-
92.	<u>S.O.1251(E)</u> 11.03.2024	Notifying enabling provisions for import of inputs that are subjected to mandatory Quality Control Orders (QCOs) by Advance Authorisation holders, EOU and SEZ.	-do-	-do-	-do-	-do-
93.	<u>S.O.1249(E)</u> 11.03.2024	Notifying amendment in export Policy of Human Biological Samples under Chapter-30 of ITC HS schedule-2 of export policy.	-do-	-do-	-do-	-do-
94.	<u>S.O.1250(E)</u> 11.03.2024	Notifying incorporation of Policy condition for export of Chitin, Chitosan, Chitosan Salts, Chitosan Salts (Chitosan Hydrochloride, Chitosan Acetate, Chitosan Lactate) and Chitosan Derivatives (Chitosan Succinamide).	-do-	-do-	-do-	-do-
95.	<u>S.O.1360(E)</u> 14.03.2024	Notifying imposition of Minimum Export Price (MEP) on export of honey.	-do-	-do-	-do-	-do-
96.	<u>S.O.1403(E)</u> 15.03.2024	Notifying amendment in Policy condition of De-Oiled Rice Bran.	-do-	-do-	-do-	-do-
97.	<u>S.O.1435(E)</u> 16.03.2024	Notifying imposition of Minimum Import Price on Synthetic Knitted Fabrics up to 15th September 2024.	-do-	-do-	-do-	-do-

\*The period will not be completed during the current session.

98.	<u>S.O.1434(E)</u> 16.03.2024	Notifying amendment in Import Policy Condition for Duck Meat under Chapter 2 of ITC (HS) 2022, Schedule-I(Import Policy).	30.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
99.	<u>S.O.1473(E)</u> 18.03.2024	Notifying amendment in Import Policy Condition of Urea [Exim Code 31021010] in the ITC (HS) 2022, Schedule-I (Import Policy).	-do-	-do-	-do-	-do-
100.	<u>S.O.1535(E)</u> 22.03.2024	Notifying certain Amendments of policy condition of Crude Oil under HS Code 27090010.	-do-	-do-	-do-	-do-
101.	<u>S.O.1541(E)</u> 22.03.2024	Notifying certain Amendments in export policy of Onions.	-do-	-do-	-do-	-do-
102.	<u>S.O.1567(E)</u> 27.03.2024	Notifying General Authorisation for export of Telecommunication-related items and Information Security items, mentioned therein, covered under category 8A5 of SCOMET.	-do-	-do-	-do-	-do-
103.	<u>S.O.1597(E)</u> 2.04.2024	Notifying Export of 1000 MT of Kala Namak rice under HS Code 1006 30 90.	-do-	-do-	-do-	-do-
104.	<u>S.O.1600(E)</u> 3.04.2024	Notifying export of Onions (under HS code 0703 10 19).	-do-	-do-	-do-	-do-
105.	<u>S.O.1624(E)</u> 5.04.2024	Notifying the supply of essential commodities, mentioned therein, to the Republic of Maldives during 2024-25.	-do-	-do-	-do-	-do-
106.	<u>S.O.1633(E)</u> 5.04.2024	Notifying extension in import period for Yellow Peas under ITC (HS) Code 07131010 of Chapter 07 of ITC (HS), 2022, Schedule-I (Import Policy).	-do-	-do-	-do-	-do-
107.	<u>S.O.1634(E)</u> 5.04.2024	Notifying amendment in Import Policy Condition for Melon Seeds under ITC (HS) Code 1207 70 90 of Chapter-12 of ITC (HS), 2022, Schedule-I (Import Policy).	-do-	-do-	-do-	-do-

\*The period will not be completed during the current session.

108.	<u>S.O.1715(E)</u> 15.04.2024	Notifying imposition of Port restrictions on supply of Prohibited/ Restricted essential commodities to the Republic of Maldives during 2024-25.	30.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
109.	<u>S.O.1716(E)</u> 15.04.2024	Notifying export of Onions (under HS code 0703 10 19) to Sri Lanka and UAE.	-do-	-do-	-do-	-do-
110.	<u>S.O.1773(E)</u> 24.04.2024	Notifying streamlining of Halal Certification Process for Meat and Meat Products.	-do-	-do-	-do-	-do-
111.	<u>S.O.1800(E)</u> 26.04.2024	Notifying export of 2000 MT of White Onion under HS Code 07031019.	-do-	-do-	-do-	-do-
112.	<u>S.O.1906(E)</u> 6.05.2024	Notifying certain amendments in the Export policy of Onions.	-do-	-do-	-do-	-do-
113.	<u>S.O.1929(E)</u> 7.05.2024	Notifying the export of food commodities, mentioned therein, through National Cooperative Exports Limited (NCEL).	-do-	-do-	-do-	-do-
114.	<u>S.O.1966(E)</u> 9.05.2024	Notifying extension in Import Period for Yellow Peas under ITC (HS) Code 07131010 of Chapter 07 of ITC (HS) 2022, Schedule –I(Import Policy).	-do-	-do-	-do-	-do-
115.	<u>S.O.2105(E)</u> 27.05.2024	Notifying amendment in Para 2.31 of the Foreign Trade Policy, 2023 and ITC HS 2022 Schedule I Import Policy.	-do-	-do-	-do-	-do-
116.	<u>S.O.2165(E)</u> 3.06.2024	Notifying amendment in item description of ‘Glufosinate Technical’ covered under HS Code 38089390 of Chapter 38 of Schedule – I (Import Policy) of ITC (HS) 2022.	-do-	-do-	-do-	-do-
117.	<u>S.O.2207(E)</u> 6.06.2024	Notifying export of food commodities through National Cooperative Exports Limited (NCEL).	-do-	-do-	-do-	-do-

\*The period will not be completed during the current session.



118.	<u>S.O.2213(E)</u> 6.06.2024	Notifying enabling provisions for import of inputs that are subjected to mandatory Quality Control Orders (QCOs) by Advance Authorisation holders, EOU and SEZ together with a corrigendum thereto published in Notification number S.O.2255(E) dated 12th June, 2024.	30.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
119.	<u>S.O.2232(E)</u> 11.06.2024	Notifying the amendment in import policy of specific ITC (HS) codes under Chapter 71 of Schedule –I(Import Policy) of ITC (HS) 2022.	-do-	-do-	-do-	-do-
120.	<u>S.O.2369(E)</u> 20.06.2024	Notifying export of Non-Basmati White Rice (under HS code 10063090) to Malawi and Zimbabwe through National Cooperative Exports Limited (NCEL).	-do-	-do-	-do-	-do-
121.	<u>G.S.R.226(E)</u> 21.03.2024	The Insecticides (Second Amendment) Rules, 2024.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
122.	<u>G.S.R.228(E)</u> 22.03.2024	The Insecticides (Third Amendment) Rules, 2024.	-do-	-do-	-do-	-do-
123.	<u>S.O.1148(E)</u> 7.03.2024	Making certain amendments in G.S.R.9(E) dated 9 <sup>th</sup> January, 1974.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
124.	<u>S.O.1854(E)</u> 29.04.2024	Making certain amendments in G.S.R.9(E) dated 9 <sup>th</sup> January, 1974.	-do-	-do-	-do-	-do-
125.	<u>G.S.R.82(E)</u> 31.01.2024	The Non-Basmati Aromatic Rice Grading and marking Rules, 2024.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
126.	<u>G.S.R.316(E)</u> 7.06.2024	The Honey Grading and Marking Rules, 2024.	-do-	-do-	-do-	-do-
127.	<u>G.S.R.371(E)</u> 5.07.2024	The General Grading and marking (Amendment) Rules, 2024.	-do-	-do-	-do-	-do-

\*The period will not be completed during the current session.

128.	<u>S.O.1120(E)</u> 7.03.2024	Adding the name of Mohammad Qasim Gujjar @ Salman @ Sulemanin the Fourth Schedule of the Unlawful Activities (Prevention) Act, 1967 issued under sub-section (5) of Section 35 of the said Act.	30.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
129.	<u>G.S.R.308(E)</u> 4.06.2024	The Ministry of Home Affairs, Central Reserve Police Force, Tradesmen Cadre, Head Constable (Cook) and Head Constable (Water Carrier), Group 'C' Posts, Recruitment Rules, 2024.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
130.	<u>G.S.R.277(E)</u> 16.05.2024	The Central Reserve Police Force, Pioneer Cadre (Group 'B' and Group 'C' Posts) Recruitment Rules, 2024.	-do-	-do-	-do-	-do-
131.	<u>G.S.R.220(E)</u> 19.03.2024	The Ministry of Home Affairs, Central Reserve Police Force, Technical Cadre, Sub-Inspector (Armourer) and Sub-Inspector (Motor Mechanic), Group 'B' Posts, Recruitment Rules, 2024.	-do-	-do-	-do-	-do-
132.	<u>G.S.R.147(E)</u> 29.02.2024	The Ministry of Home Affairs, Central Reserve Police Force, Technical Cadre, Tradesmen Cadre, Assistant Sub-Inspector (Carpenter), Group 'C' Post, Recruitment Rules, 2024.	-do-	-do-	-do-	-do-
133.	<u>G.S.R.26</u> 9.03.2024	The Ministry of Home Affairs, Assam Rifles Naib Subedar (Draughtsman), Group 'B' (Combatised) Posts Recruitment Rules, 2024.	-do-	-do-	-do-	Published in Weekly Gazette of India, Part-II, Section 3, sub-section (i).
134.	<u>G.S.R.55</u> 18.05.2024	The Ministry of Home Affairs, Sashastra Seema Bal, Combatised Engineering Cadre, Inspector (Draughtsman), Inspector (Pioneer), Sub-Inspector (Draughtsman) and Sub-Inspector (Pioneer), Group 'B' Posts, Recruitment Rules, 2024.	-do-	-do-	-do-	-do-

\*The period will not be completed during the current session.

135.	<u>G.S.R.198</u> 23.12.2023	The Ministry of Home Affairs, Sashastra Seema Bal Group 'A' Combatised (Gazetted) Ministerial and Private Secretary Cadre Post Recruitment Rules, 2024.	30.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Weekly Gazette of India, Part-II, Section 3, sub-section (i).
136.	<u>G.S.R.33</u> 16.03.2024	The Sashastra Seema Bal Group 'A' Combatised Engineering Cadre Recruitment (Amendment) Rules, 2024.	-do-	-do-	-do-	-do-
137.	<u>G.S.R.31</u> 16.03.2024	The Ministry of Home Affairs, Sashastra Seema Bal, Assistant Sub-Inspector (Veterinary), Head Constable (Veterinary) and Constable (Veterinary), Group 'C' Posts, Recruitment Rules, 2024.	-do-	-do-	-do-	-do-
138.	<u>G.S.R.54</u> 18.05.2024	The Ministry of Home Affairs, Sashastra Seema Bal, Combatised, Communication Cadre, Inspector (Communication) and Sub-Inspector (Communication), Group 'B' Posts, Recruitment Rules, 2024.	-do-	-do-	-do-	-do-
139.	<u>G.S.R.16</u> 24.02.2024	The Ministry of Home Affairs, Sashastra Seema Bal, Combatised, Para-medical Cadre (Group 'B' Posts) Recruitment Rules, 2024.	-do-	-do-	-do-	-do-
140.	<u>G.S.R.75</u> 15.06.2024	The Ministry of Home Affairs, Sashastra Seema Bal, Combatised, Ministerial and Stenographer Cadre, Assistant Sub-Inspector (Stenographer), Assistant Sub-Inspector (Ministerial) and Head Constable (Ministerial), Group 'C' Posts, Recruitment Rules, 2024.	-do-	-do-	-do-	-do-
141.	<u>G.S.R.01</u> 13.01.2024	The Sashastra Seema Bal, Combatised, Ministerial and Stenographers (Non-Gazetted) Group 'B' Posts Recruitment Rules, 2024.	-do-	-do-	-do-	-do-

\*The period will not be completed during the current session.

142.	<u>G.S.R.32</u> 16.03.2024	The Ministry of Home Affairs, Sashastra Seema Bal, Combatised Communication Cadre, Assistant Sub-Inspector (Communication) and Head Constable (Communication), Group 'C' Posts, Recruitment Rules, 2024.	30.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Weekly Gazette of India, Part-II, Section 3, sub-section (i).
143.	<u>G.S.R.17</u> 24.02.2024	The Sashastra Seema Bal Combatised Para-Medical Cadre (Group 'C' Posts) Recruitment Rules, 2024.	-do-	-do-	-do-	-do-
144.	<u>G.S.R.74</u> 15.03.2024	The Ministry of Home Affairs, Sashastra Seema Bal Combatised, Inspector (Junior Hindi Translator) Group 'B' Post, Recruitment Rules, 2024.	-do-	-do-	-do-	-do-
145.	<u>G.S.R.56</u> 18.05.2024	The Ministry of Home Affairs, Sashastra Seema Bal Combatised, Constable (Driver), Group 'C' Post, Recruitment Rules, 2024.	-do-	-do-	-do-	-do-
146.	<u>Ordinance No. 408/DRPCAU (VC), Pusa</u> 25.10.2023	Notifying the conditions of residence of the students of the Dr. Rajendra Prasad Central Agricultural University, Pusa.	-do-	-do-	-do-	Published in Gazette of India, Part-III, Section 4.
147.	<u>Ordinance No. 409/DRPCAU (VC), Pusa</u> 25.10.2023	Notifying the procedure of appointment and emoluments of employees other than those for whom provisions has been made in the Statutes in the Dr. Rajendra Prasad Central Agricultural University, Pusa.	-do-	-do-	-do-	-do-
148.	<u>Ordinance No. 410/DRPCAU (VC), Pusa</u> 25.10.2023	Notifying the provision of establishment of Special Centres, Specialized Laboratories in the Dr. Rajendra Prasad Central Agricultural University, Pusa, mentioned therein.	-do-	-do-	-do-	-do-
149.	<u>Ordinance No. 411/DRPCAU (VC), Pusa</u> 25.10.2023	Notifying the manner of co-operation and collaboration with other Universities and authorities including learned bodies or associations/ Industries in the Dr. Rajendra Prasad Central Agricultural University, Pusa, mentioned therein.	-do-	-do-	-do-	-do-

\*The period will not be completed during the current session.

150.	<u>Ordinance No. 412/DRPCAU (VC), Pusa</u> 25.10.2023	Regarding the management of colleges and institutions established by the University in the Dr. Rajendra Prasad Central Agricultural University, Pusa.	30.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Part-III, Section 4.
151.	<u>Ordinance No. 413/DRPCAU (VC), Pusa</u> 25.10.2023	Notifying the conditions of residence of the students of the Dr. Rajendra Prasad Central Agricultural University, Pusa.	-do-	-do-	-do-	-do-
152.	<u>Ordinance No. 414/DRPCAU (VC), Pusa</u> 25.10.2023	Notifying the setting up of a mechanism for redressal of grievances of employees in the Dr. Rajendra Prasad Central Agricultural University, Pusa, mentioned therein.	-do-	-do-	-do-	-do-
153.	<u>Notification No. S.O.2500(E)</u> 28.06.2024	Making certain amendments in the Notification No. S.O.5459(E) dated 26 <sup>th</sup> December, 2023 under sub-section (2) of Section 3 of the Jute Packaging Materials (Compulsory Use in Packing Commodities) Act, 1987.	-do-	-do-	-do-	-do-
154.	<u>G.S.R. No. 251(E)</u> 22.04.2024	The Indian Police Service (Fixation of cadre Strength) Amendment Regulations, 2024.	31.07.2024	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
155.	<u>G.S.R. No. 252(E)</u> 22.04.2024	The Indian Police Service (Pay) Amendment Rules, 2024.	-do-	-do-	-do-	-do-
156.	<u>G.S.R. No. 367(E)</u> 4.07.2024	The Indian Administrative Service (Fixation of Cadre Strength) Amendment Rules, 2024.	-do-	-do-	-do-	-do-
157.	<u>G.S.R. No. 368(E)</u> 4.07.2024	The Indian Administrative Service (Pay) Amendment Rules, 2024.	-do-	-do-	-do-	-do-

\*The period will not be completed during the current session.

158.	<u>S.O.1317(E)</u> 13.03.2024	Designating the Court of the Additional Session Judge-03, South, Saket, New Delhi and the Court of the District Judge-I, Panaji, Goa as the Designated Courts for the trial of offences punishable under the India Antarctic Act, 2022 under Section 57 of the said Act.	31.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
159.	<u>G.S.R. No. 353(E)</u> 28.06.2024	The Anusandhan National Research Foundation Rules, 2024.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
160.	<u>G.S.R.342(E)</u> 24.06.2024	The Public Examinations (Prevention of Unfair Means) Rules, 2024.	-do-	-do-	-do-	-do-
161.	<u>Notification No. F.No. HQ-16016/1/2023-EU-I-HQ(E)</u> 16.01.2024	The Aadhaar (Enrolment and Update) Amendment Regulation, 2024.	-do-	-do-	-do-	Published in Gazette of India, Part-III, Section 4.
162.	<u>Notification No. F.No. A-12013/13/RR/2016-UIDAI(E)</u> 25.01.2024	The Unique Identification Authority of India (Appointment of Officers and Employees) Amendment, Regulation, 2024.	-do-	-do-	-do-	-do-
163.	<u>Notification No. F.No. HQ-16016/1/2023-EU-I-HQ(E)</u> 27.01.2024	The Aadhaar (Enrolment and Update) Second Amendment Regulations, 2024.	-do-	-do-	-do-	-do-
164.	<u>Notification No. F.No. HQ-13073/1/2024-AUTH-II-HQ/C-13751(E)</u> 27.01.2024	The Aadhaar (Sharing of Information) Amendment Regulations, 2024.	-do-	-do-	-do-	-do-
165.	<u>Notification No. F.No. HQ-13073/1/2020-AUTH-II- (E)</u> 31.01.2024	The Aadhaar (Payment of Fees for Performance of Authentication) Amendment Regulations, 2024 alongwith Corrigendum (in Hindi only) published in Notification No. F.No. HQ-13073/1/2020-AUTH-II-(E) dated 09 <sup>th</sup> February, 2024.	-do-	-do-	-do-	-do-
166.	<u>Notification No. F.No. HQ-13073/1/2020-AUTH-II-(E)</u> 31.01.2024	The Aadhaar (Authentication and Offline Verification) Amendment Regulations, 2024.	-do-	-do-	-do-	-do-

\*The period will not be completed during the current session.

167.	<u>G.S.R. 306(E)</u> 4.06.2024	The Central Consumer Protection Authority (Recruitment, Salary, Allowances and other Terms and Conditions of Service of Officers and Other Employees of Central Authority) Rules, 2024.	31.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
168.	<u>G.S.R. 151(E)</u> 1.03.2024	The Press and Registration of Periodicals Rules, 2024.	-do-	-do-	-do-	-do-
169.	<u>G.S.R. 345(E)</u> 24.06.2024	Amending notification number G.S.R.1220(E) dated 19 <sup>th</sup> December, 2018 under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.	-do-	-do-	-do-	-do-
170.	<u>Notification No. JERC:-01/2009</u> 3.01.2024	The Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Conduct of Business) (6 <sup>th</sup> Amendment) Regulations, 2023.	1.08.2024	-do-	-do-	Published in Gazette of India, Part-III, Section 4.
171.	<u>Notification No. JERC-14/2010</u> 6.06.2024	The Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Procurement of Renewable Energy) (Fifth Amendment) Regulations, 2024.	-do-	-do-	-do-	-do-
172.	<u>Notification No. 19/20/2015-JERC/1680</u> 12.06.2024	The Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Standard of Performance for Distribution Licensees) (First Amendment) Regulations, 2024.	-do-	-do-	-do-	-do-
173.	<u>Notification No. JERC-JKL/Reg/2024/01</u> 28.02.2024	The Joint Electricity Regulatory Commission for the Union Territory of Jammu and Kashmir and Union Territory of Ladakh (Micro-Grid Renewable Energy Generation and Supply) Regulations, 2024.	-do-	-do-	-do-	-do-

\*The period will not be completed during the current session.

174.	<u>Notification No. JERC-JKL/Reg/2024/02</u> 28.02.2024	The Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Green Energy Open Access) Regulations, 2024.	1.08.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Part-III, Section 4.
175.	<u>Notification No. JERC-JKL/Reg/2024/04</u> 28.02.2024	The Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Grant of Connectivity and Open Access in Intra-State Transmission & Distribution and related matters) Regulations, 2024.	-do-	-do-	-do-	-do-
176.	<u>Notification No. JERC-JKL/Reg/2024/07</u> 28.02.2024	The Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Smart Grid) Regulations, 2024.	-do-	-do-	-do-	-do-
177.	<u>Notification No. JERC-JKL/Reg/2024/08</u> 28.02.2024	The Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Deviation Settlement Mechanism and other Related Matters) Regulations, 2024.	-do-	-do-	-do-	-do-
178.	<u>Notification No. JERC-JKL/Reg/2024/09</u> 28.02.2024	The Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Terms and Conditions for Tariff Determination for grid-interactive Renewable Energy Sources) Regulations, 2024.	-do-	-do-	-do-	-do-
179.	<u>Notification No. JERC-JKL/Reg/2023/17</u> 11.12.2023	The Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Transmission Performance Standards) Regulations, 2023.	-do-	-do-	-do-	-do-

\*The period will not be completed during the current session.



180.	<u>Notification No. JERC-JKL/Reg/2025/16</u> 11.12.2023	The “Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Demand Side Management) Regulations, 2023”.	1.08.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Part-III, Section 4.
181.	<u>Notification No. JERC-JKL/Reg/2024/05</u> 28.02.2024	The Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Renewable Purchase Obligations & its Compliance) Regulations, 2024.	-do-	-do-	-do-	-do-
182.	<u>Notification No. JERC-JKL/Reg/2024/03</u> 28.02.2024	The Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Treatment of Income from Other Business of Transmission Licensees and Distribution Licensees) Regulations, 2024.	-do-	-do-	-do-	-do-
183.	<u>Notification No. JERC-JKL/Reg/2024/06</u> 28.02.2024	The Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Licensee’s Power to Recover Expenditure incurred in providing supply and other miscellaneous charges) Regulations, 2024.	-do-	-do-	-do-	-do-
184.	<u>Notification No. JERC-JKL/Reg/2023/19</u> 12.12.2023	The “Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (State Grid Code) Regulations, 2023”.	-do-	-do-	-do-	-do-
185.	<u>Notification No. JERC-JKL/Reg/2023/18</u> 11.12.2023	The Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Distribution Code) Regulations, 2023.	-do-	-do-	-do-	-do-
186.	<u>Notification No. L-1/268/2022/CERC</u> 1.07.2024	The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.	-do-	-do-	-do-	-do-

\*The period will not be completed during the current session.

187.	<u>Notification No. L-1/261/2021/CERC</u> 1.07.2024	Notifying that the Second Amendment Regulations shall come into force with effect from 15.07.2024.	1.08.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Part-III, Section 4.
188.	<u>Notification No. RA-14026(11)/1/2023-CERC</u> 16.07.2024	The Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2024.	-do-	-do-	-do-	-do-
189.	<u>G.S.R.154(E)</u> 4.03.2024	The Petroleum (Amendment) Rules, 2024.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
190.	<u>S.O.1778(E)</u> 24.04.2024	Making certain amendments in Notification No. S.O.2065 dated 25 <sup>th</sup> June, 2019.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
191.	<u>S.O.2220(E)</u> 8.06.2024	Making certain amendments in Notification Nos. S.O.3703(E) and S.O. 2819(E) dated 14 <sup>th</sup> October, 2019 and 19 <sup>th</sup> August, 2020 respectively.	-do-	-do-	-do-	-do-
192.	<u>Notification No. F.No. TE-32/2/2023-NDSA-MOWR</u> 14.03.2024	The National Dam Safety Authority Regulations, 2023.	-do-	-do-	-do-	Published in Gazette of India, Part-III, Section 4.
193.	<u>Notification No. F.No. TE-32/2/2023-NDSA-MOWR</u> 6.05.2024	The Inspection, Instrumentation, Seismic Data, Risk assessment and Evaluation of Specified Dam Regulations, 2024.	-do-	-do-	-do-	-do-
194.	<u>Notification No. F.No. TE-32/2/2023-NDSA-MOWR</u> 28.05.2024	The Surveillance, Inspection and Hydro-metrological Stations of Specified Dams Regulations, 2024.	-do-	-do-	-do-	-do-
195.	<u>Notification No. F.No. TE-32/2/2023-NDSA-MOWR</u> 10.06.2024	The Quality Control Measures for Dam Construction Regulations, 2024.	-do-	-do-	-do-	-do-

\*The period will not be completed during the current session.

196.	<u>G.S.R.466(E)</u> 31.07.2024	Seeking to amend Notification No. 18/2022-Central Excise, dated the 19 <sup>th</sup> July, 2022 to reduce the Special Additional Excise Duty on production of Petroleum Crude from Rs. 7000/MT to Rs. 4600/MT under sub-section (2) of Section 38 of the Central Excise Act, 1944.	1.08.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
197.	<u>G.S.R.467(E)</u> 31.07.2024	Seeking to amend Notification No. 50/2017-Customs dated 30 <sup>th</sup> June, 2017 to reduce the applicable BCD rate with effect from 1 <sup>st</sup> August, 2024, on Laboratory chemicals (excluding undenatured ethyl alcohol of any alcoholic strength), falling under HS 9802 00 00, for use in laboratory or for use in Research and Development purpose from 150% to 10%, subject to prescribed undertaking from the concerned importer under Section 159 of the Customs Act, 1962.	-do-	-do-	-do-	-do-
198.	<u>G.S.R.360(E)</u> 2.07.2024	The Drugs (Fourth Amendment) Rules, 2024.	-do-	-do-	-do-	-do-
199.	<u>G.S.R.95(E)</u> 5.02.2024	The Drugs (Fourth Amendment) Rules, 2024.	-do-	-do-	-do-	-do-
200.	<u>G.S.R.216(E)</u> 18.03.2024	The Drugs (Second Amendment) Rules, 2024.	-do-	-do-	-do-	-do-
201.	<u>G.S.R.293(E)</u> 28.05.2024	The Drugs (Third Amendment) Rules, 2024.	-do-	-do-	-do-	-do-
202.	<u>G.S.R.188(E)</u> 13.03.2024	The National Nursing and Midwifery Commission (Annual Statement of Accounts, Submission of Annual Report and other Reports and Statements) Rules, 2024.	-do-	-do-	-do-	-do-
203.	<u>G.S.R.187(E)</u> 13.03.2024	The National Nursing and Midwifery Commission Rules, 2024.	-do-	-do-	-do-	-do-
204.	<u>G.S.R.186(E)</u> 13.03.2024	The National Dental Commission (Annual Statement of Accounts, Annual Report and Other Reports and Statements) Rules, 2024.	-do-	-do-	-do-	-do-
205.	<u>G.S.R.189(E)</u> 13.03.2024	The National Dental Commission Rules, 2024.	-do-	-do-	-do-	-do-

\*The period will not be completed during the current session.

206.	<u>S.O.990(E)</u> <u>1.03.2024</u>	Appointing the 29 <sup>th</sup> February, 2024, as the date on which the provisions related to certain sections, mentioned therein, of the National Dental Commission Act, 2023 shall come into force.	1.08.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
207.	<u>Notification No. F.NO. CHPA/RRC/001/2024</u> 10.05.2024	The Board of Major Port Authority for Chennai Port (Meetings of Board and Transaction of Business) Regulations, 2024.	2.08.2024	-do-	-do-	Published in Gazette of India, Part-III, Section 4.
208.	<u>Notification No. F.NO. GAD/G/REG/502</u> 7.03.2024	The Board of Major Port Authority for Mumbai Port (Meetings of Board and Transaction of Business) Regulations, 2024.	-do-	-do-	-do-	-do-
209.	<u>Notification No. F.NO. SMPK/01/2024-25</u> 15.06.2024	The Board of Major Port Authority for Syama Prasad Mookerjee Port (Meetings of Board and Transactions of Business) Regulations, 2024.	-do-	-do-	-do-	-do-
210.	<u>Notification No. IMU/HQ/ADM/Notification/ 2024/01</u> 28.03.2024	Amending Statute 16(1)(k) regarding Membership, Constitution/Quorum and Tenure of the Planning Board and Regulation for the conduct of Planning Board Meeting under sub-section (2) of Section 47 of the Indian Maritime University Act, 2008.	-do-	-do-	-do-	-do-

\*The period will not be completed during the current session.

**UTPAL KUMAR SINGH**  
**Secretary General**